

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT)(Insolvency) No. 522 of 2018**

**IN THE MATTER OF:**

**Gurudatt Sugars Marketing Pvt. Ltd.**

**...Appellant**

**Versus**

**Vijaynagar Sugar Pvt. Ltd.**

**...Respondent**

**Present:**

**For Appellant :**           **Mr. Manu Mishra, Advocate**

**For Respondents :**       **Mr. Yogesh Ravi and Mr. Gurudutt Choudhary,  
Advocates**

**ORDER**

**01.2.2019**           Mr. Manu Mishra, learned counsel appearing on behalf of the Appellant Shri Guru Dutt Sugar ('Operational Creditor') submits that the parties have settled the matter by '*Memorandum of Understanding*' [MOU] dated 14.01.2019 and thereby the appeal has become infructuous.

Learned counsel appearing on behalf of the Respondent accepts that the parties have settled the matter. In the circumstances, no further order is required to be passed. In case, the terms of settlement are violated, it will be open to the parties to move before an appropriate Forum for appropriate relief.

The appeal is disposed of as infructuous.

[Justice S.J. Mukhopadhaya]  
Chairperson

[ Justice Bansi Lal Bhat ]  
Member (Judicial)

ss/sk/